IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 665 of 2019

The State of Jharkhand and others …. …. **Appellants**

Versus

Shahnaz Khatoon …. …. **Respondent**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellants : Mr. Praveen Akhouri, S.C. (Mines)-I

Oral Order

05 / Dated : 08.09.2021

Heard learned counsel for the appellants.

Issue notice to the respondent on the point of limitation and admission as well as matter of stay.

Let notice be issued to the sole respondent under ordinary process as well as registered cover with A/D to show cause as to why delay in preferring this appeal be not condoned and, thereafter, this appeal be not admitted for hearing or disposed of at the stage of admission itself and further, why during pendency of the appeal the operation of impugned order be not stayed, for which requisites etc. must be filed within two weeks.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

Raman/VK